

FIR No 58/19
PS Gulabi Bagh
U/s 364A/395/412/34 IPC
State Vs. Samim

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 16.04.2020, the present application stands adjourned to 21.05.2020 before concerned Court for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.377/18
PS:Prasad Nagar
U/s:420/406/468/471/120B IPC
State Vs. Dhirender

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Kuldeep Chaudhary-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

Heard on the application. Reply already filed, perused.

Ld. Counsel for the accused/ applicant has submitted that the possibility of settlement was being explored between the applicant and the concerned bank and the settlement on last date, stood concluded and it is the bank, which is statedly the only other victim, to revert with the acceptance of the offer already made by the accused/ applicant but same is prevented due to the ongoing lockdown. It is further submitted that it is only the bank which has come forward with the reciprocal in respect of the offer made in settlement of the dues and the bank is prevented from issuing any order of acceptance pending the lockdown and the RBI guidelines applicable till the period of lockdown.

Ld. Counsel further submits that interim bail during the pendency of the present bail application, was granted to applicant vide order dated 18.01.2020, which was continued vide order dated 03.03.2020 upon furnishing personal bond with one surety, in the sum of Rs.50,000/- each.

In view of the aforesaid facts and circumstances and keeping in view the submissions made on behalf of applicant/ accused, put up on 30.05.2020 for consideration of the present bail application, In the meantime, the interim bail granted vide order dated 18.04.2020 is extended till the next date of hearing on the same conditions and bonds. However, the applicant is directed to furnish written undertaking, which may be sent by him to his Counsel through e-mail/ whatsapp, to the effect that he shall furnish the requisite bonds and shall appear before Ld. MM/ Duty MM/ Link MM, after lockdown is over. Said undertaking is allowed to be filed before Ld. Duty MM within from the date of this order.

Copy of this order be give dasti to Ld. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 0027/20
PS: Timar Pur
U/s 186/307 IPC & 25/27 Arms Act
State Vs. Waseem

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Hansa Ram of Operation Cell North is present.
Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case.

On the last date of 02.05.2020, counsel for applicant was directed to file complete bail application on or before next date i.e. 04.05.2020.

Counsel for applicant states at Bar that he has already submitted complete copy of bail application through PDF on 02.05.2020 itself. However, the printout of said bail application has not been put up before the Court today. The concerned appointed AO (J) is directed to put up the complete bail application, if any, as submitted in PDF form by counsel for applicant, before the Court on the next date.

On request, the present bail application is directed to be listed before Court concerned on 06.05.2020 for consideration.



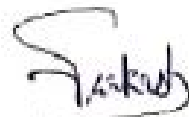
(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

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Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* from time to time, as also the directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*', as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee, the applicant/ accused is granted interim bail for a period of 30 days from the date of his release subject to furnishing personal bond by him in the sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of Duty MM and subject to the conditions that before his release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in *Suo Moto W.P. (C) No. 01/2020* as well as relevant directions issued by Hon'ble High Court of Delhi in *W.P. (C) No. 2945/2020* in case titled as '*Shobha Gupta and Ors. Vs. Union of India & Ors.*', as also the relevant directions issued in the Minutes of High Powered Committee. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

11/05/2020

04.05.2020

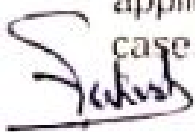
Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Ritu Raj of PS Rajender Nagar is present and filed reply of
bail application.
Sh. Sanjay Singh-Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on
behalf of applicant /accused.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in
custody since 26.02.2020 i.e. more than 02 months and
therefore, he may be released on interim bail for a period of one
month or for such other period, as may be deemed fit by this
Court. In support of his submission, he has relied upon the
directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No.
1/2020, as also the directions issued by Hon'ble High Court of
Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta
and Ors. Vs. Union of India & Ors., as also on the Minutes dated
28.03.2020, 07.04.2020 and 18.04.2020 of High Powered
Committee. It is further submitted that the mother of applicant is
suffering from Asthma and TB, she has been advised
hospitalisation in ICU with one attendant. It is further argued that
apart from him, application is having wife and 5 years old minor
son. It is further argued that the applicant/ accused is not
involved in any other criminal case.

The applicant/accused is shown to the charged with
offences u/s 307/387/452/120B/34 IPC and 25 Arms Act. and is
shown to be in custody since 26.02.2020 as per report filed by SI
Ritu Raj, the copies of treatment record of mother of applicant
have been duly got verified. SI Ritu Raj has informed that
applicant is not found previously involved in any other criminal

case


Contd.....2

FIR No.104/20
PS:Kotwali
U/s 379/411/434 IPC
State Vs. Wasim

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Omkar Sharma, Advocate for applicant/ accused.

This is an application for calling report from concerned Jail Superintendent for not releasing the applicant accused, despite being granted interim bail vide order dated 19.03.2020, as modified vide order dated 23.04.2020.

The proceedings in the present application have been conducted through video conferencing.

Report dated 03.05.2020 of concerned Jail Superintendent has been received, wherein it is mentioned that the applicant/ accused has been handed over to DAP 3BN Guard on 03.05.2020 for dropping him at his native place.

Counsel for applicant/ accused states at Bar that as per his instructions, the accused has reached his home yesterday night. He therefore seeks permission to withdraw the present application as his grievance having been satisfied.

In view of the above submissions and the report of the Jail Authority, the present application stands disposed of. Copy dasti.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No. 799/14
PS Darya Ganj
U/s 302 IPC
State Vs. Vinay & Monty

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Pawan Gupta, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Report dated 02.05.2020 of concerned Jail Superintendent has been received, wherein it is mentioned that the applicant/ accused is diagnosed the case of Haemorrhoids and Fissure-in-ano. and his surgery cannot be performed at DDU hospital in view of COVID-19 as of now.

Counsel for applicant/ accused states at Bar that applicant was previously granted interim bail on similar ground vide order dated 25.01.2020. He seeks time to file copy of said order on record. On his request, copy of relevant order, if any, be filed in PDF form today itself.

On request, the present bail application is directed to be listed before Court concerned on 05.05.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.27/20
PS Timarpur
U/s 307/106/353/307 IPC &
25/27 Arms Act.
State Vs. Waseem

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Hansa Ram of Operation Cell North is present and has
filed reply of the bail application.
Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 167 (1) (ia) (ii) r/w Section 439
Cr.PC for grant of statutory bail moved on behalf of applicant
/accused.

The proceedings in the present application have been
conducted through video conferencing.

As per report filed by IO today, charge-sheet in this case
has already been filed on 31.03.2020 before Ld. Duty MM,
Central, Tis Hazari Courts, Delhi.

At this stage, Counsel for applicant/ accused seeks
permission to withdraw the present application in view of the
aforesaid report filed by IO today.

In view of the above submissions made by Counsel for
applicant, the present application is dismissed as withdrawn.
Copy dasti.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.327/19
PS Crime NDPS
U/s 21/29 NDPS Act
State Vs. Inder Singh

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State,
IO/ASI Murlidhar of STARS-II, Crime Branch is present and has
filed reply of the bail application
Sh. Areeb Ahmed-Ld. Counsel for the applicant/ accused

The proceedings in the present application have been
conducted through video conferencing.

In pursuance of direction issued to the Jail Authority vide
last order dated 01.05.2020, written request/ report dated 02.05.2020
of Jail Authority, has been received wherein it is mentioned that
applicant is recently transferred from Rohini Jail to Mandoli Jail and
his medical report still awaited from Rohini Jail. 3-4 day's time is
sought for filing report regarding present medical condition of
applicant/ accused.

In view of above, let report regarding present medical
condition of accused be called from concerned Jail Superintendent in
terms of last order, for next date.

On request, the present bail application is directed to be
listed before Court concerned on 06.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 53/17
PS:SMRRS
U/s 302/34 IPC
State Vs. Lalit

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Vipul Shjarma, Advocate for applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case. However, time was sought in said reply for verification of relevant points raised in the application. However, no further reply has been received for today.

Ld. Addl. PP submits that he has not received any reply/ report from IO/ SHO through whatsapp on his mobile phone for today.

Having heard the submissions made by ld. Counsel of applicant/ accused and keeping in view the averments made in the application and copy of medical document filed therewith, issue notice of the bail application and its annexurs to IO/ SHO concerned with direction to verify the copy of medical document annexed with bail application and to submit the report before the Court on the next date.

At request, put up on 05.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No.0027/20
PS:Timar Pur
U/s 186/307 IPC & 25/27 Arms Act
State Vs. Waseem

04.05.2020

Present: Sh. Bafbir Singh-Ld. Addl. PP for the State.
IO/SI Hansa Ram of Operation Cell North is present.
Sh. Shahid Ali, Advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application already filed in this case.

On the last date of 02.05.2020, counsel for applicant was directed to file complete bail application on or before next date i.e. 04.05.2020.

Counsel for applicant states at Bar that he has already submitted complete copy of bail application through PDF on 02.05.2020 itself. However, the printout of said bail application has not been put up before the Court today. The concerned appointed AO (J) is directed to put up the complete bail application, if any, as submitted in PDF form by counsel for applicant, before the Court on the next date.

On request, the present bail application is directed to be listed before Court concerned on 06.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Dayanand Sharma of PS Kotwali is present and has filed verification report regarding medical papers of Ms. Neha statedly wife of applicant/ accused.
Sh. Gaurav Singhal, advocate for applicant/ accused.

This is an application u/s 439 Cr.PC for extension of interim bail moved on behalf of applicant /accused.

Heard on the application. Report perused.

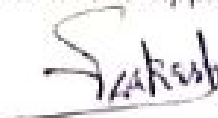
The applicant/ accused was granted interim bail for a period of 15 days vide order dated 18.04.2020 on the ground that his wife was required to undergo surgery on 23.04.2020, in view of clots in her right breast.

It is submitted that surgery could not be conducted on 23.04.2020 due to non-availability of Anesthesia doctor in the hospital and said surgery is now scheduled on 13.05.2020 for which his wife is required to be admitted in the hospital on 12.05.2020.

Keeping in view the overall facts and circumstances of the case and the discussion made herein above, the interim bail granted to applicant/accused vide order dated 18.04.2020, is extended on same terms and condition till 20.05.2020. He is directed to surrender himself directly before Jail Authority on expiry of his interim bail. With these directions, the present bail application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.141/15
PS.Darya Gang
U/s 302/301 IPC
State Vs. Pooja Gupta

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Amit Sharma is present on behalf of IO and has filed reply of
the bail application.
Sh. Dwanshu Sehgal-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim
bail moved on behalf of applicant /accused.

Report regarding present medical condition of applicant/
accused not received from Jail Authority in terms of last order. It appears
that the copy of previous order was not sent to Jail Authority. Concerned
official is warned to be careful in future.

Let the previous directions in terms of order dated 27.04.2020
be complied with for next date.

At request, put up on 06.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.668/15
PS: Sadar Bazar
U/s 420/468/471 IPC
State Vs. Mohd. Saddam

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State,
Sh. Ashish Kapoor and Sh. Udit Gupta- Advocates for the
applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

Neither concerned IO is present nor any report regarding
verification of medical record, has been received from concerned SHO. Ld.
Addl. PP submits that he has not received any report from IO/ SHO through
whatsapp on his mobile phone for today.

Having heard the submissions made by Id. Counsel of
applicant/ accused and keeping in view the averments made in the
application and copies of medical documents filed therewith, issue notice of
the bail application and its annexurs to IO/ SHO concerned with direction to
verify the copies of medical papers annexed with bail application and to
submit the report before the Court on the next date.

At request, put up on 06.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No.15/19
PS Darya Ganj
U/s 365/379/34 IPC
State Vs. Vinay

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Having gone through the contents of present bail application, wherein the applicant/ accused has come up with the plea that his father is medically not well and he is a senior citizen, but no document whatsoever is annexed therewith in support thereof. Hence, Court is of the view that there is no urgency as such shown on behalf of applicant/ accused in this matter.

In view of the above, the present application stands adjourned to 19.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.44/20
PS: Darya Ganj
U/s 376/506 IPC
State Vs. Rashid

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Amit Sharma is present on behalf of IO and has filed reply of
the bail application.
Ms. Zeba Parveen-Ld. Counsel for the applicant/ accused.

Heard on the bail application.

After addressing brief arguments, Id. Counsel for
applicant/ accused seeks permission to withdraw the present bail application
with liberty to file afresh, if so required. Her statement in this regard has
been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn
with liberty to file afresh, if so required.

Copy of this order be given dasti to Id. Counsel for applicant/
accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 313/19
PS Baran
U/s 307/323/34 IPC
State Vs. Vinod

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Rajeev Raheja-Ld. Counsel for the applicant/ accused

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Although, the hearing of present bail application was allowed to be conducted through video conferencing, keeping in view of the urgency showing in the matter, it being the ground of wife of applicant/ accused being stated to be serious. However, ld Counsel of the applicant has preferred to appear in person to make submissions on the present bail application.

Neither concerned IO is present nor any report has been received from concerned SHO. Ld. Addl. PP submits that he has not received any report from IO/ SHO through whatsapp on his mobile phone.

Let copy of bail application and its annexures, if any be sent to concerned SHO with direction to verify the copies of medical papers annexed with bail application and to submit the report before the Court on the next date

At request, put up on 05.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.3/20
PS:NDRS NDPS
U/s 20 NDPS Act
State Vs. Usman

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State,
IO/ ASI Sukhpal is present and has filed reply of the bail
application
Ms. Zeba Parveen-Ld. Counsel for the applicant/ accused.

Heard on the bail application.

After addressing brief arguments, Id. Counsel for
applicant/ accused seeks permission to withdraw the present bail
application. Her statement in this regard has been obtained on the first page
of the present bail application.

Hence, the present bail application is dismissed as withdrawn.

Copy of this order be given dasti to Id. Counsel for applicant/
accused



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THG/Delhi
04.05.2020

FIR No.84/19
PS:IP Estate
U/s: 420/468/467/471/120B IPC
State Vs. Sukha @ Imran Khan

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No 193/19
PS Prasad Nagar
UPs 302/32/334 IPC & 25/27 Arms Act
State Vs. Amit @ Akash

04.05.2020

Present Sh. Balbir Singh Ld. Addl. PP for the State
Sh. Animesh Pandit Ld. Proxy counsel for Ld. Counsel Sh.
Jitendra Sethi Advocate for the applicant/ accused

Reply of bail application already filed

Ld. Proxy Counsel seeks adjournment for filing certain documents and also on the ground that the main counsel is not available today.

In view of the above, the present bail application is directed to be listed before Court concerned on 12.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No.191/2019
PS. Karol Bagh
U/s 302/34 IPC
State Vs. Dev Arjun

04.05.2020

Present Sh. Balbir Singh Ld. Addl. PP for the State.
Sh. Dwanshu Sehgal-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Neither concerned IO is present nor any report has been received from concerned SHO. Ld. Addl. PP submits that he has not received any report from IO/ SHO through whatsapp on his mobile phone.

Having heard the submissions made by Ld. Counsel of applicant/ accused and keeping in view the averments made in the application and copies of medical documents filed therewith, issue notice of the bail application and its annexurs to IO/ SHO concerned with direction to verify the copies of medical papers annexed with bail application and to submit the report before the Court on the next date.

At request, put up on 06.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 84/19
PS IP Estate
U/s: 420/468/467/471/120B IPC
State Vs. Aij @ Aziz

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 34/20
PS Prasad Nagar
U/s 376 IPC
State Vs. Sagar

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 20.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.84/19
PS:IP Estate
U/s: 420/468/467/471/120B IPC
State Vs. Waziran

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 24.03.2020 and subsequent proceedings dated 07.04.2020 and 24.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No 288/19
PS: Sara Rohilla
U/s 394/397/411/34 IPC
State Vs. Pawan Kumar

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Sanjay Madan-Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The applicant is seeking interim for a period of 45 days on the grounds as mentioned in para nos 5 to 9 of the bail application. However, no medical treatment record whatsoever in support of averments made in para no.5 of the bail application, has been filed.

On request, put up on 08.05.2020 for filing of relevant documents, if any and for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FR No 9932/19
PS Crime Branch
UPs 399402/379411 IPC
State Vs. Sumit Arora

04.05.2020

Present Sh. Balbir Singh Ld. Addl. PP for the State
Sh. Jaspat Singh and Sh. Sumit Kumar Advocates for the
applicant/accused

This is an application u/s 439 Cr PC for grant of interim bail
moved on behalf of applicant /accused

Ld. Addl. PP has filed copy of report/ reply as received by
him through whatsapp on his mobile phone. However, said reply is stated to
be silent as to whether co-accused in this case, have been granted interim
bail due to COVID-19, as averred in para no 4 of the bail application, or not.

Issue notice to concerned IO/ SHO with direction to submit
additional report on the aforesaid aspects on the next date

The present bail application is directed to be listed before
Court concerned on 06.05.2020 for consideration



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.84/19
PS IP Estate
U/s 420/468/471/120B IPC
State Vs. Shakir

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State
None for applicant/ accused despite calls

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.128/19
PS Civil Lines
U/s:307/34 IPC
State Vs. Lalit Kumar

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Ved Prakash is present on behalf of concerned IO.
None for applicant/ accused despite calls.

The proceedings dated 17.04.2020 would reveal that the present application has already been dismissed on last date. However, the concerned Jail Superintendent was directed to review the medical condition of applicant/ accused and to submit the report in that regard before the Court on 04.05.2020 i.e. today.

In compliance of aforesaid directions medical status report of applicant/ accused has been received along with forwarding letter dated 30.04.2020 of concerned Jail Superintendent. It is mentioned therein that applicant/ accused is a diagnosed case of Bronchial Asthma and he is being provided with proper medical treatment and his general condition is stable and satisfactory.

Keeping in view the aforesaid report received from Jail Authority coupled with the fact that none has appeared on behalf of applicant/ accused thereby implying that there is no grievance as of now with regard to the medical treatment being provided to the applicant / accused by the Jail Authority, no further directions is called for.

File be consigned to record room.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No 330/15
PS Pahar Ganj
U/s 302 IPC
State Vs. Unesh Kr. Patel

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Having gone through the contents of present bail application, wherein the applicant/ accused has come up with the plea that his father is suffering from chronic blood infection and is on bed rest, but the copy of medical papers annexed therewith pertain to the period ranging from Feb 2019 to April 2019, Court is of the view that there is no urgency as such shown on behalf of applicant/ accused in this matter.

In view of the above, the present application stands adjourned to 19.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 415/15
PS Kotwali
U/s:395/397/201/412/120B IPC
& 25/254/59 Arms Act
State Vs. Sunil & Etc.

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Dayanand Sharma of PS Kotwali is present and has filed the report along with relevant annexure.
Sh. Diwan Singh-Ld. Counsel for applicant/ accused.

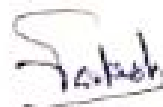
Copy of report of concerned doctor be supplied to Id. Counsel for applicant/ accused.

Heard on the bail application.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty to file afresh, if so required.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No 84/19
PS IP Estate
U/s: 420/468/467/471/120B IPC
State Vs. Fazar Mohd.

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite calls.

In view of observations made by Ld. Presiding Officer in last proceedings dated 27.03.2020 and 16.04.2020, the present application stands adjourned to 22.05.2020 before concerned Court for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No 148/20
P.S. Baram
U/s. 420/425/3A IPC
State Vs. Pawan

04.05.2020

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant/accused.

Present Sh. Balbir Singh-Ld. Addl. PP for the State
Sh. Umesh Tyagi-Ld. Counsel for applicant/accused

Heard on the bail application.

After addressing brief arguments, Id. Counsel for applicant/accused seeks permission to withdraw the present bail application with liberty to file afresh, if so required. His statement in this regard has been obtained on the first page of the present bail application.

Hence, the present bail application is dismissed as withdrawn with liberty to file afresh, if so required.

Copy of this order be given dasti to Id. Counsel for applicant/accused.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020



FIR No 94/19
PS Darya Ganj
U/s 376/323/506 IPC
State Vs. Mond Shahbaaz

04/05/2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State
SI Amit Sharma is present on behalf of concerned IO.
None for applicant/accused despite calls

SI Amit Sharma has filed report today. However, the said report is found to be incomplete in as much as, it does not mention as to whether the patient named therein, ever received any follow up treatment from the concerned hospital after 30.11.2019 or not. He is directed to verify the said fact and to submit the report on next date.

The Asstt. Animag attached with this Court, has informed me that as per communication received by from Coordinator, Computer Branch, THC, Delhi, Counsel for applicant/accused has requested to allow him to make submissions through video conferencing.

Considering the facts and circumstances of the case and in the interest of justice, the aforesaid request is allowed. The present bail application is directed to be listed before Court concerned on 11.5.2020 for consideration through video conferencing. Coordinator is directed to inform the Ld. Counsel of applicant/accused in this regard well in advance before the next date.



(Vidya Prakash)
Addl. Sessions Judge
Central District, THC/Delhi
04/05/2020

FIR No 154/20
PS:Burari
U/s 304/34 IPC
State Vs. Virender Yadav

04.05.2020

Present Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Surya Kamal Mishra- Ld. Counsel for applicant/ accused.
(Vakalatnama filed)

Heard. Perused.

Issue notice of the bail application to IO/ SHO with
direction to file reply of bail application on next date.

On request. The present bail application is directed to be
listed before Court concerned on 08.05.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

04.05.2020

Present Sh. Datta Singh Ld. Adil PP for the State
IO/Inspector Vijay Kumar Gupta is present and filed reply of the
bail application
Ms Abham Ld. Counsel for the applicant/ accused

Heard on the bail application

The Adil Adimal attached with this Court as also Ld. Adil PP
have informed the Court that similar bail application of present applicant/ accused was
listed before this Court on 27.04.2020 and is now fixed for 12.05.2020

Ld. Counsel for applicant/ accused states at Bar that she was not
aware about the aforesaid fact and she seeks permission to withdraw the present bail
application without prejudice to the right of applicant to pursue the pending bail
application listed on 12.05.2020. Her statement in this regard has been obtained on
the first page of the present bail application.

At this stage, Ld. Counsel of applicant has sought direction to the
Jail Authority for filing report regarding present medical condition of applicant/ accused
on the ground that as per her instructions, the applicant is suffering from kidney
infection and has been advised surgery/ operation. She has also requested to return the
vakalatnama filed alongwith present bail application for being filed before the Court in
the previous pending bail application on the next date

Considering the aforesaid submissions and keeping in view of
the exigency of the situation in view of lockdown, request for returning back of
vakalatnama stands allowed, subject to returning copy thereof on record and original
vakalatnama be returned against proper receipt, as per rules.

The concerned Jail Superintendent is directed to submit present medical
condition report of applicant/ accused before the concerned Court on 12.05.2020 i.e.
the date already fixed in the previous pending bail application. Copy of this order be
sent to Jail Authority for information and necessary compliance

The present bail application is dismissed as withdrawn

Copy of this order be given dash to M. Counsel for applicant/ accused as
well as to IO


(Vidya Prakash)
Adil Sessions Judge
Central District/ HC/Delhi
04.05.2020

FIR No.27/20
PS:Pahar Ganj
U/s 376 & 6 POCSO Act
State Vs. Lavkush Gautam @ Aryan

04.05.2020

Present. Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls.

The previous proceedings dated 22.04.2020 would show that none had appeared on behalf of applicant/ accused even on the said date.

In view of above, the present application stands adjourned to 23.05.2020 before concerned Court for appearance of Counsel of applicant/ accused and for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
04.05.2020

FIR No.40/20
PS.Kamla Market
U/s 376/377/320/313 IPC
State Vs. Imran

04.05.2020

Present: Sh. Balbir Singh-Ld. Addl PP for the State.
Sh. Harish Kumar-Ld. Counsel for the applicant/ accused.

Neither concerned IO is present nor any report has been received from concerned SHO.

Let copy of bail application and its annexures, if any be sent to concerned SHO with direction to submit the report before the Court on the next date.

At request, put up on 11.05.2020.



(Vidya Prakash)
Addl Sessions Judge
Central District/ THC/Delhi
04.05.2020